

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

400/252/ND/2018

In the matter of :
Menon & Associates (P) Ltd

....PETITIONER

SECTION
Under Section 252

Order delivered on 21.8.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Anant Kumar Jha, Co. Secy
For the Respondent/Corporate Debtor :
For the Intervener : Ms. Lakshmi Gurung, St. Counsel, Income tax Deptt with
Ms. Easha Kadian

ORDER

Learned authorized representative for the Appellant is present. Ld. Company Prosecutor for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Heard.

Order is reserved.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit